

726. SHRI V.S. VIJAYARAGHAVAN :
Will the Minister of FINANCE be pleased to state :

(a) whether Government have any proposal to pay ex gratia to the Government employees ; and

(b) if so, the details thereof ?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI PATABHI RAMA RAO) : (a) and (b) Government have since decided that the Central Government employees not covered by the existing PLB Schemes, may be granted 15 days emoluments as ad hoc bonus for the year 1982-83 pending evolution of a formula for these categories of employees as a whole or separate formula for each sector. Necessary orders have already been issued on 10.11.1983. The bonus will be admissible also to the Central police and paramilitary personnel and personnel of the Armed Forces. This ad hoc bonus will be admissible to those employees who were in service on 31.3.83 and had rendered at least six months continuous service during the year.

The employees drawing emoluments upto and including Rs. 1600/per month will be eligible for the said ad hoc bonus. The maximum amount payable will be restricted to the amount admissible for those drawing emoluments of Rs. 750/per month. For employees drawing monthly emoluments of more than Rs. 750/and not exceeding Rs. 1600/ bonus will be calculated as if the emoluments were Rs. 750/.

The casual labour who have worked for at least 240 days for each year for three years or more, will be eligible for an ad hoc bonus. The amount will be computed on a notional monthly wage of Rs. 150/.

Submission of Report by Fourth Pay Commission

727. SHRI M. RAMGOPAL REDDY :
SHRI RAM VILAS PASWAN :
SHRI NARAYAN CHOUBEY :

Will the Minister of FINANCE be pleased to state :

(a) whether it is a fact that Central Government has issued directions to the Fourth Pay Commission appointed for the Central Government Employees to submit its report within a time bound period;

(b) if not, the reasons thereof; and

(c) the time by which the Pay Commission is likely to submit its report ?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI PATABHI RAMA RAO) : (a) No, sir.

(b) and (c) The terms of reference of the Fourth Central Pay Commission is fairly comprehensive and wide-ranging. A matter like determining the pay, allowances and conditions of service of about 5 million employees is likely to require collection of extensive data, their analysis and coming to careful conclusions by the Commission, which are bound to take time. It has, therefore, not been considered appropriate to fix any time limit for submission of its report. However, the Commission will make its recommendations as soon as practicable. The Commission may consider, if necessary sending reports on any of the matters as and when the recommendations are finalised.

Self-Employment to Educated Unemployed

728. SHRI BALASAHEB VIKHE PATIL :
SHRI LAKSHMAN MALLICK :

Will the Minister of FINANCE be pleased to state :

(a) whether it is a fact that the Prime Minister recently announced a scheme to provide gainful self-employment to 2.5 lakh educated unemployed youth in industry, services and business;

(b) if so, what role the banks are required to play in the implementation of the scheme: and

(c) whether the details have been worked out and if so, the particulars or the salient features thereof ?